Most Urgent/Out Today
Gazette Notification
Extraordinary Part IV

Government of National Capital Territory of Delhi (Department of Law, Justice & Legislative Affairs)

8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110002.

No.F.14(g)/LA-200 3

Dated 254 March 2003

To

The Toint Secretary (GAD/Co-Ord.) Government of NCT of Delhi, 2nd Level, A-Wing, Delhi Secretariat, New Delhi-110 002.

Sub: Gazette Notification of "Appropriation (No.1) Act of 2003" (Delhi Act Nog. of 2003)

Sir,

I am directed to forward herewith two copies of the above notification (English & Hindi version) for publishing in the Delhi Gazette (Part-IV) Extraordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon as it is received from the press.

Yours faithfully,

(P.S. PARMAR)

Deputy Secretary (Law, Justice &L.A)

Encls: As above.

No.F.14(8)/LA-200 3 624

Dated 25th March 2003

Copy forwarded for information & necessary action to the :-

1. Secretary to Lt. Governor, Raj Niwas, Delhi.

2. Secretary to Legislative Assembly, Old Sectt. Delhi.

3. Secretary to Finance Minister, Delhi Sectt., New Delhi.

4. Secretary to Chief Minister, Delhi Sectt., New Delhi.

5. P.S. to Chief Secretary, Delhi Sectt., New Delhi.

6. Pr. Secretary (Finance), Delhi Scott, New Delhi.

7. Library-in-Charge, Delhi Vidhan Sabha, Old Sectt., Delhi.

8. P.S. to Secretary (Law, Jus. & L.A.), Delhi Sectt., New Delhi.

9. Sh. N.G.Goswami, Legislative Counsel, Department of Law & Justice, Delhi Sectt. New Delhi.

(P.S. PARMAR)

Deouty Secretary (Law, Justice & L.A)

(TO BE PUBLISHED IN PART IV OF DELHI GAZATTE EXTRA ORDINARY) GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

No. F.14(8)/LA-2003/

Dated:

March, 2003

The following Act of Legislative Assembly received the assent of the Lt. Governor of Delhi, on the 25th March, 2003 and is hereby published for general information :-

THE APPROPRIATION (NO.1) ACT, 2003 (Delhi Act. No. 1 of 2003)

Dated:

(As passed by the Legislative Assembly of the National Capital Territory of Delhi) AN

ACT

to Authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the National Capital Territory of Delhi for the services in respect of the financial year 2002-2003.

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the 54th year of the Republic of India as follows:-

SHORT TITLE

1. This Act may be called the Appropriation (No.1) Act 2003

ISSUE OF

Rs. 1903,68,02,000/from and out of the Consolidated Fund of the National Capital Territory of Delhi for the financial year 2002-2003

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column (5) of the schedule, amounting in the aggregate to the sum of Rupees one thousand nine hundred three crores sixty eight lakhs and two thousand defraying the several charges which will come in the course of payment during the financial year 2002-2003 in respect of the services specified in column(2) of the Schedule.

APPROPRIATION

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said period.

THE SCHEDULE (See Section 2 and 3)

(Rs. in thousands)

		************************	********************							
XCEEDING	SUMS NOT E									
Total	Charged on the Consolidated	Voted by the Legislative Assembly	ES	SERVICES AND PURPOS	NO.					
5	4	3	2		1					
200	200	0	Revenue	Legislative Assembly	1					
88661	0	88661	Revenue	General Administration	2					
64848	1800	63048	Revenue	Administration of Justice	3					
6616	72	6544	Revenue	Finance	4					
277470	2000	275470	Revenue	Home	5 1					
1000	0	1000	Revenue	Education	6					
503690	0	503690	Revenue	Medical and Public Health	7 1					
1947	1347	600	Revenue	Social Welfare	8 8					
1133100	0	1133100	Capital							
181476	12060	169416	Revenue	ndustries	9					
100	0	100	Capital							
29381	0	29381	Revenue	Development	10					
367400	367300	100	Capital							
667713	0	667713	Revenue	Jrban Development and	11 L					
7463100	0	7463100	Capital	Public Works						
67400	67400	0	Revenue	Public Debt.	P					
8182700	8182700	0	Capital							
19036802	8634879	10401923		otal	T					

(P.S. PARMAR),

Deputy Secretary (Law, Jus. & L.A.).

(दिल्ली राजपत्र असाधारण भाग 4 में प्रकाशनार्थ) राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार (विधि, न्याय एवं विधायी कार्य विभाग)

क.सं. एफ.14(8)/विधायी कार्य-2003

दिनांक: मार्च, 2003

उपराज्यपाल, दिल्ली को दिनांक 25 मार्च, 2003 को मिली अनुमति के पश्चात विधान सभा द्वारा पारित निम्नलिखित अधिनियम जन साधारण के सूचनार्थ प्रकाशित किया जा रहा है:-विनियोग (संख्या 1) अधिनियम, 2003

(दिल्ली अधिनियम संख्याः 1, 2003)

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा यथा पारित)

एक

अधिनियम

वर्ष 2002-2003 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए विधेयक।

इसे भारतीय संविधान के 54 वें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की विधान सभा द्वारा निम्नानुसार अधिनियमित किया जाए।

संक्षिप्त शीर्षक

- (1) इस अधिनियम को विनियोग (संख्या-1) अधिनियम 2003 कहा जाए।
- वर्ष 2002-2003 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त

1903,68,02,000/- रुपयों का (2) राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक नहीं, जो कुछ प्रभारों की अदायगी के लिए उन्नीस सौ तीन करोड़ अड़सठ लाख दो हजार रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम (2) में विनिर्दिष्ट सम्बन्ध में वर्ष 2002-2003 की अवधि के दौरान भुगतान के रुप में प्रयुक्त होगी।

विनियोजन

इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली (3)सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

अनुसूची (खण्ड 2 व 3 देखे)

		(रुपये	हजारों में)		
		•••••		राशी इससे	अधिक नहीं
मांग संख्या	सेवायें एवं उददेश्य		विधान सभा द्वारा	संचित निधी पर	••••••••••
	••• ••• ••• • • • • • • • • • • • • • •		स्वीकृत	भारित	जोड़
1		2	3	······4	5 ·
. 1	विधान मंडल	राजस्व	0	200	
2	सामान्य प्रशासन	राजस्व	88661	0	200
3	न्याय प्रशासन	राजस्व	63048	1800	88661 64848
4	वित्त	राजस्व	6544	72	6616
5 6	गृह शिक्षा	राजस्व	275470	2000	277470
7	चिकित्सा एवं जन-स्वास्थ्य	राजस्व	1000	0	1000
8	समाज कल्याण	राजस्व	503690	0	503690
Ü	रागान प्रस्पाण	राजस्व	600	1347	1947
9 उद्योग	उद्योग	पूंजी राजस्व	1133100	0	1133100
		पूंजी	169416	12060	181475
10	विकास	राजस्व	100 29381	0	100
11 शहरी विकास एवं लोक निमा		पूंजी	100	0 367300	29381
	शहरी विकास एवं लोक निर्माण	राजस्व	667713	0	367400
	-10	पूंजी	7463100	0	667713 7463100
	सार्वजनिक ऋण	राजस्व	0	67400	67400
		पूंजी	0	8182700	8182700
	जोड़		10401923	8634879	19036802
		4		Y 20 EY	1 2 W. S. W. J.

्रॅपी•एस•परमार्≬, उप सचिव्रॅविधि,न्याय एवं विधायी कार्यं्रे•